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दिल्ली विधिज्ञ परिषद्
BAR COUNCIL OF DELHI

(Statutory Body Constituted under the Advocates Act, 1961)

2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. : **4197/SF/2020**

Dated : **23.11.2020**

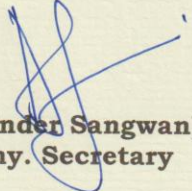
ORDER
23.11.2020

It has come to the notice of Bar Council of Delhi that **Mr. Shakeel Khan, Advocate (Enrollment No. D/904/1994)** is advertising as a specialist in divorce and Court matters, by pasting his mobile number on the public walls of entire South Delhi. It is in gross violation of Rule 36 of Bar Council of India Rules, and also, it is the violation of 'Delhi Prevention of Defacement of Property Act 2007'.

The Council is of the view that an Advocate is the Officer of the Court and the legal profession is not a trade or business and it is a noble profession and have ethical norms and rules, which an advocate has to follow. Further Rule 36 prohibits an advocate from soliciting work, communication, advertising, circulation etc.

A preliminary enquiry was conducted by Bar Council of Delhi and it was found that there is one website also in which he has given his mobile number, which he has painted on the public walls. The staff of Bar Council of Delhi also contacted Mr. Shakeel Khan on his mobile number, which prima-facie proves that Mr. Shakeel Khan has committed professional misconduct or other misconduct.

In view of the facts and circumstances, Mr. Shakeel Khan is suspended from practicing as an advocate for a period of 8 weeks with immediate effect, and in the meanwhile, showcause notice be being issued to him as to why his name be not removed permanently from the rolls of Bar Council of Delhi.


(Ajayinder Sangwan)
Hony. Secretary